

**COMMITTEE**  
**ON**  
**GOVERNMENT ASSURANCES**  
**(2020-2021)**

**(SEVENTEENTH LOK SABHA)**

**FORTY-SIXTH REPORT**

**REQUESTS FOR DROPPING OF**  
**ASSURANCES**  
**(ACCEDED TO)**

**Presented to Lok Sabha on 03 /08 /2021**



**LOK SABHA SECRETARIAT**  
**NEW DELHI**

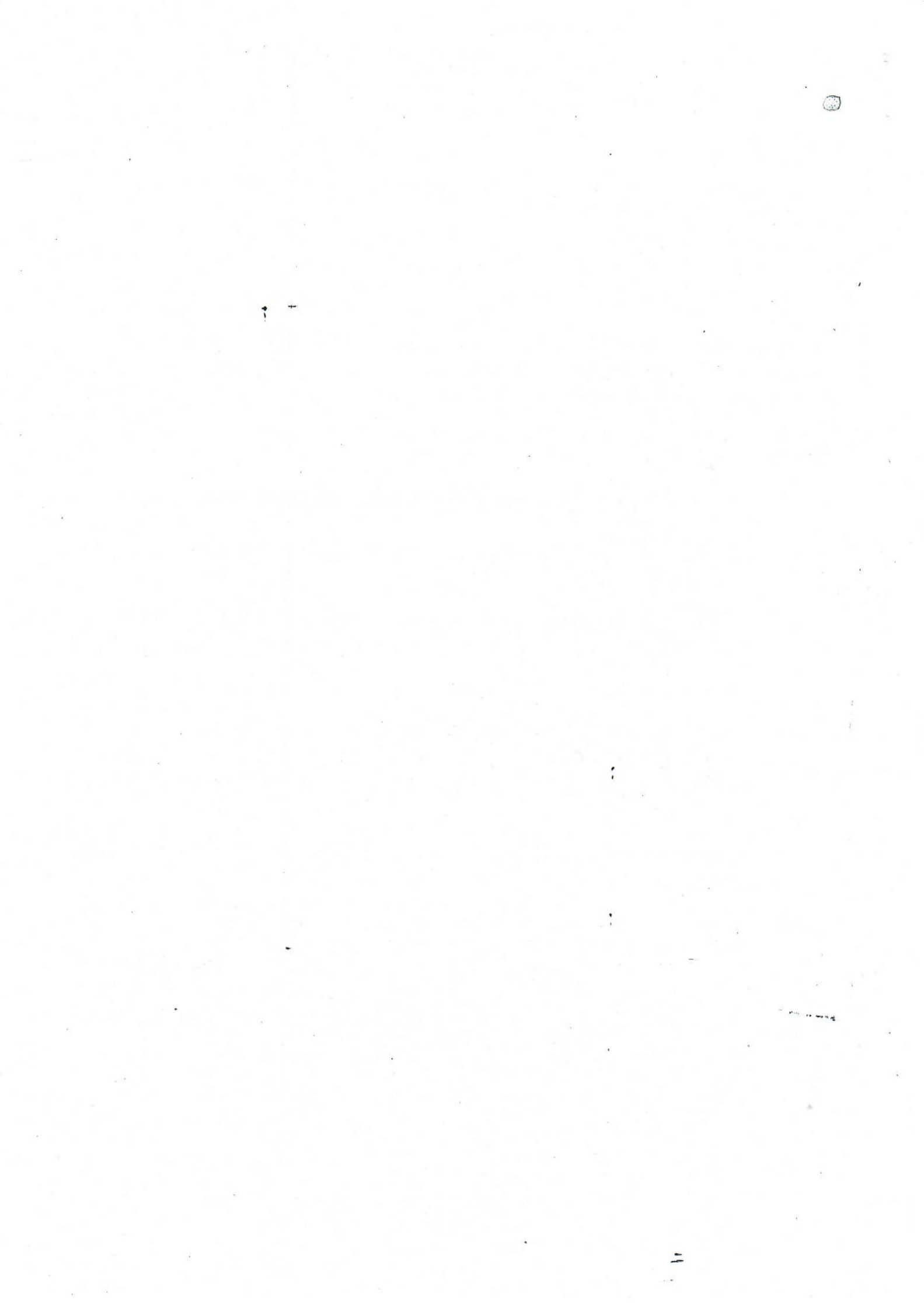
**August, 2021/ Sravana, 1943 (Saka)**

---



## CONTENTS

	Page
Composition of the Committee on Government Assurances (2020-2021)	(ii)
Introduction	(iii)
Report	1-2
Appendix-I Statement showing summary of requests received from various Ministries/Departments regarding dropping of Assurances and considered by the Committee at their sitting held on 19 January, 2021	3-5
Appendices-II to VIII	
<b><u>Requests for Dropping of Assurances (Acceded to)</u></b>	
II. USQ No. 2498 dated 09.07.2019 regarding 'Corruption in Coconut Development Board'	6-7
III. USQ No. 4533 dated 14.12.2016 regarding 'Hostel Facilities to Poor Students'	8-9
IV. SQ No. 367 dated 28.03.2017 regarding 'Seeds Bill'	10-12
V. USQ No. 570 dated 27.04.2016 regarding 'New Railway Lines and Doubling of Rail Lines'	13-18
VI. USQ No. 3528 dated 15.12.2014 regarding 'Contract of IRCTC with Travel Agency'	19-20
VII. Minutes of the Sitting of the Committee on Government Assurances held on 19 January, 2021	21-23
VIII. Minutes of the Sitting of the Committee on Government Assurances held on 29 July, 2021	24-25



**COMPOSITION OF THE COMMITTEE  
ON GOVERNMENT ASSURANCES\*  
(2020 - 2021)**

**SHRI RAJENDRA AGRAWAL**

- Chairperson

**MEMBERS**

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand Chauhan
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushalendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri M.K. Raghavan
11. Shri Chandra Sekhar Sahu
12. Dr. Bharatiben Dhirubhai Shiyal
13. Shri Indra Hang Subba
14. Smt. Supriya Sule
15. Vacant@

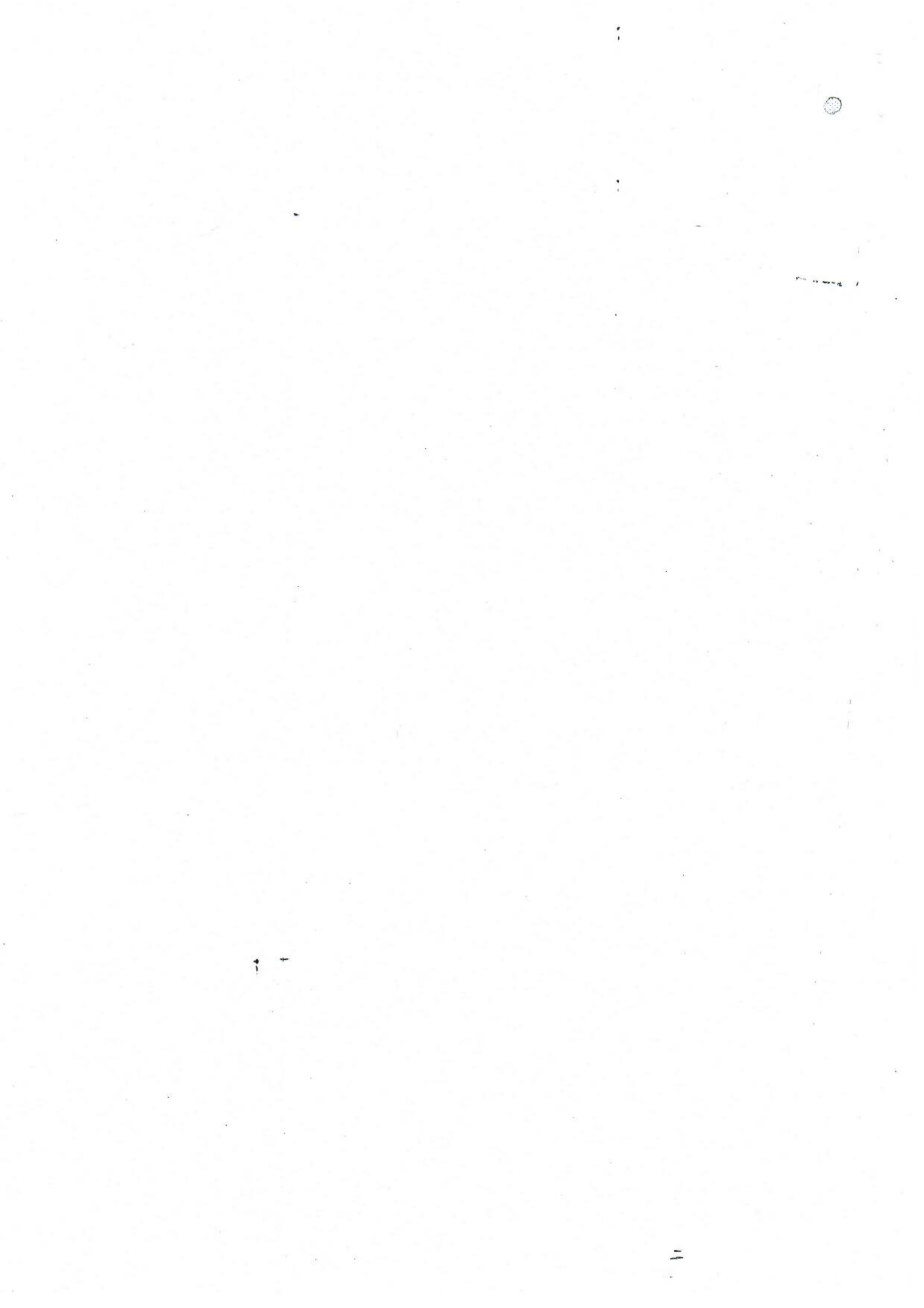
**SECRETARIAT**

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S. L. Singh - Deputy Secretary

---

\* The Committee has been constituted w.e.f. 09 October, 2020 *vide* Para No. 1773 of Lok Sabha Bulletin Part-II dated 16 October, 2020

@ Shri Pashupati Kumar Paras ceased to be a Member of the Committee w.e.f. 7.7.2021 due to his induction in the Union Council of Ministers.



## INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2020-2021), having been authorized by the Committee to submit the Report on their behalf, present this Forty-Sixth Report (17th Lok Sabha) of the Committee on Government Assurances.

2. The Committee on Government Assurances (2020-2021) at their sitting held on 19 January, 2021 *inter-alia* considered Memorandum Nos. 28 to 47 containing requests received from various Ministries/Departments for dropping of 23 pending Assurances and decided to drop 05 Assurances.

3. At their sitting held on 29 July, 2021, the Committee on Government Assurances (2020-2021) considered and adopted this Report.

4. The Minutes of the aforesaid sittings of the Committee form part of the Report.

NEW DELHI;

30 July, 2021

08 Sravana, 1943 (Saka)

**RAJENDRA AGRAWAL,  
CHAIRPERSON,  
COMMITTEE ON GOVERNMENT ASSURANCES**





## REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give Assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An Assurance is required to be implemented by the Ministry concerned within a period of three months. In case, the Ministry finds it difficult to implement the Assurance on one ground or the other, it is required to request the Committee on Government Assurances to drop the Assurance and such requests are considered by the Committee on merits and decisions taken to drop an Assurance or otherwise.

2. The Committee on Government Assurances (2020-2021) considered Twenty Memoranda (Appendix-I) containing requests received from various Ministries/Departments for dropping of 23 pending Assurances at their sitting held on 19 January, 2021.

3. After having considered the grounds cited by the Ministries/Departments, the Committee are convinced and decide to drop the following 05 Assurances :-

S. No.	SQ/USQ No. & Date	Ministry	Subject
1.	USQ No. 2498 dated 09.07.2019	Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare)	Corruption in Coconut Development Board (Appendix – II)
2.	USQ No. 4533 dated 14.12.2016	Minority Affairs	Hostel Facilities to Poor Students (Appendix – III)
3.	SQ No. 367 dated 28.03.2017	Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare)	Seeds Bill (Appendix – IV)

S. No.	SQ/USQ No. & Date	Ministry	Subject
4.	USQ No. 570 dated 27.04.2016	Railways	New Railway Lines and Doubling of Rail Lines (Appendix – V)
5.	USQ No. 3528 dated 15.12.2014	Railways	Contract of IRCTC with Travel Agency (Appendix – VI)

4. The details of the Assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the above mentioned 05 Assurances are given in Appendices -II to VI.

5. The Minutes of the sitting of the Committee dated 19 January, 2021, whereunder the requests for dropping of the Assurances were considered, are given in Appendix-VII.

NEW DELHI;

30 July, 2021

08 Sravana, 1943 (Saka)


**RAJENDRA AGRAWAL,  
CHAIRPERSON,  
COMMITTEE ON GOVERNMENT ASSURANCES**

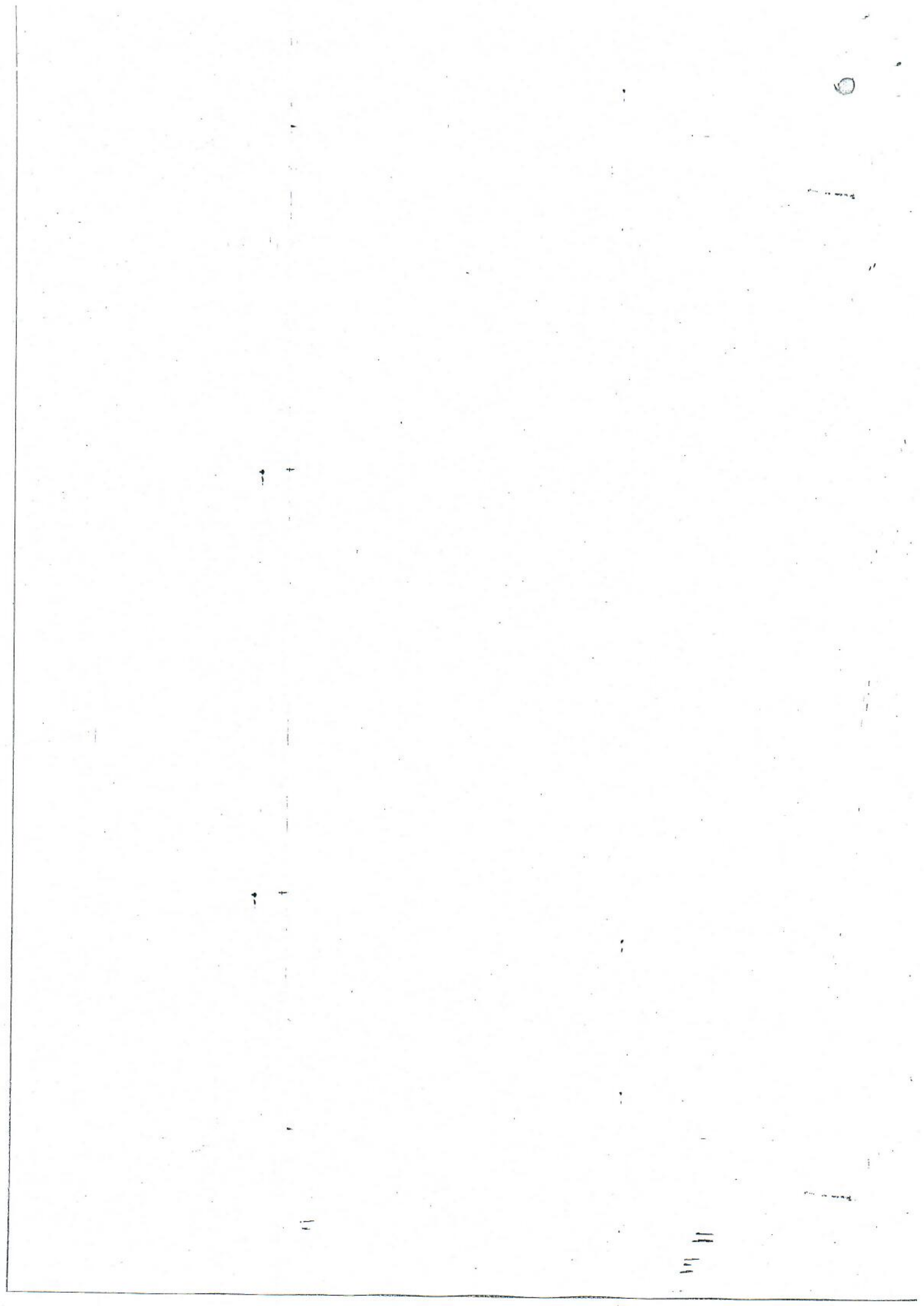
**COMMITTEE ON GOVERNMENT ASSURANCES (2020-2021)**

Statement showing summary of requests received from various Ministries/Departments regarding dropping of Assurances and considered by the Committee on 19 January, 2021

Sl. No.	Memo No.	Question/Discussion on References	Ministry	Department	Brief Subject
1	28	USQ No. 2498 dated 09.07.2019	Agriculture and Farmers Welfare	Department of Agriculture, Cooperation and Farmers Welfare	Corruption in Coconut Development Board
2	29	USQ No. 2734 dated 27.12.2018	Youth Affairs & Sports	Department of Youth Affairs	Rajiv Gandhi National Institute of Youth Development
3	30	USQ No. 1587 dated 25.07.2017	Environment, Forest and Climate Change		Implementation of Forest Policy
4	31	USQ No. 2799 dated 05.12.2019	Youth Affairs & Sports	Department of Sports	National Sports Policy/Code-2011
5	32	(i) SQ No. 67 dated 12.11.2010 (ii) USQ No. 3205 dated 12.07.2019 (iii) USQ No. 972 dated 29.04.2016	Health and Family Welfare	Department of Health & Family Welfare	(i) Review of CGHS Scheme (ii) Health Insurance Scheme for CGHS Beneficiaries (iii) Health Insurance for CGHS Pensioners
6	33	(i) USQ No. 6641 dated 06.05.2015 (ii) USQ No. 4129 dated 23.12.2015	Housing and Urban Affairs		(i) Land for Netaji Memorial (ii) Memorial of Netaji
7	34	SQ No. 150 dated 28.12.2017	Jal Shakti	Department of Drinking Water and Sanitation	Drinking Water Proposals

<b>Q. No.</b>	<b>Memo No.</b>	<b>Question/Discussion References</b>	<b>Ministry</b>	<b>Department</b>	<b>Brief Subject</b>
8	35	SQ No. 164 dated 11.08.2011 (Supplementary by Shri Hukmdev Narayan Yadav, M.P.)	Rural Development	Department of Land Resources	Wasteland Development Programme
9	36	SQ No. 164 dated 03.07.2019 (Supplementary by Shri Mohanbhai Kalyanjibhai Kundariya, M.P.)	Railways		Maintenance under Northern Railway Facility
10	37	USQ No. 4533 dated 14.12.2016	Minority Affairs		Hostel Facilities to Poor Students
11	38	SQ No. 367 dated 28.03.2017	Agriculture and Farmers Welfare	Department of Agriculture, Cooperation and Farmers Welfare	Seeds Bill
12	39	USQ No. 864 dated 26.06.2019	Railways		Rail Projects in Andhra Pradesh
13	40	USQ No. 2844 dated 10.07.2019	Railways		Mumbai Suburban Railway System
14	41	USQ No. 570 dated 27.04.2016	Railways		New Railway Lines and Doubling of Rail Lines
15	42	USQ No. 1831 dated 26.07.2017	Railways		Palakkad Coach Factory
16	43	USQ No. 2489 dated 06.02.2014	Railways		Job in Lieu of Land Acquired for Railway Lines
17	44	USQ No. 3208 dated 14.03.2018	Defence	Department of Defence	Fighter Planes
18	45	USQ No. 1927 dated 31.07.2015	Commerce and Industry	Department of Commerce	Ordinance for Restricting Extension of Tea Garden

 No.	Memo No.	Question/Discussion References	Ministry	Department	Brief Subject
19	46	USQ No. 1477 dated 26.07.2018	Jal Shakti	Department of Water Resources, RD & GR	Par-Tapi-Narmada Rivers Link
20	47	USQ No. 3528 dated 15.12.2014	Railways		Contract of IRCTC with Travel Agency



**LOK SABHA SECRETARIAT**  
**COMMITTEE ON GOVERNMENT ASSURANCES**  
**MEMORANDUM NO. 28**

**Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2498 dated 09.07.2019 regarding "Corruption in Coconut Development Board".**

\*\*\*\*

On 9<sup>th</sup> July, 2019, Shri Anto Antony, M.P., addressed an Unstarred Question No. 2498 to the Minister of Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare). The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Agriculture & Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare) within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare) *vide* O.M. No. F.No.16-18/2019-MIDH(CDB)(Pt) dated 26<sup>th</sup> October, 2020 have stated as under:-

"CWP No. 26119 of 2019 in the Hon'ble High Court of Madras at Chennai filed by Dr. Raju Narayana Swamy, IAS (KL:1991), former Chairman, Coconut Development Board (CDB) is still pending.

Dr. Raju Narayana Swamy, IAS (KL:1991) former Chairman, Coconut Development Board (CDB) with the approval of Appointments Committee of Cabinet (ACC) was prematurely repatriated to his parent cadre-Government of Kerala on 07.03.2019. The former Chairman, CDB had filed a Court case in Hon'ble CAT Ernakulum Bench for cancelling the order repatriating him prematurely to his parent cadre-Government of Kerala. The petition was transferred to Hon'ble CAT Chennai Bench and was dismissed. Another CWP No. 26119 of 2019 has been filed by Dr. Raju Narayana Swamy in the Hon'ble High Court of Madras at Chennai which is still pending.

Extension for fulfilling the Assurance was requested as the matter is *sub-judice*. However, it is felt that since decisions in court cases generally get prolonged and are beyond the control of Government of India, fulfilling the Assurance may take a long time."

4. In view of the above, the Ministry, with the approval of the Minister of Agriculture and Farmers Welfare, have requested the Committee to drop the Assurance.

The Committee may consider.

NEW DELHI:

DATED: 14/01/2021





GOVERNMENT OF INDIA  
 MINISTRY OF AGRICULTURE AND FARMERS WELFARE  
 DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA  
 UNSTARRED QUESTION NO. 2498  
 TO BE ANSWERED ON THE 9<sup>TH</sup> JULY, 2019

**CORRUPTION IN COCONUT DEVELOPMENT BOARD**

2498. SHRI ANTO ANTONY:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether the Government has taken note of the serious allegations of corruption in Coconut Development Board (CDB) by its former Chairman;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether there is any enquiry by any agency into the irregularities in CDB, if so, the details thereof;
- (d) whether the Government has removed the former CDB Chairman before the completion of his deputation period;
- (e) if so, the reasons for the same;
- (f) whether there was any case pending against the former CDB Chairman, if so, the details thereof; and;
- (g) whether the Government had conducted any enquiry about the former Chairman prior to his appointment as CDB Chairman, if so, the details thereof?

**ANSWER**

MINISTER OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)

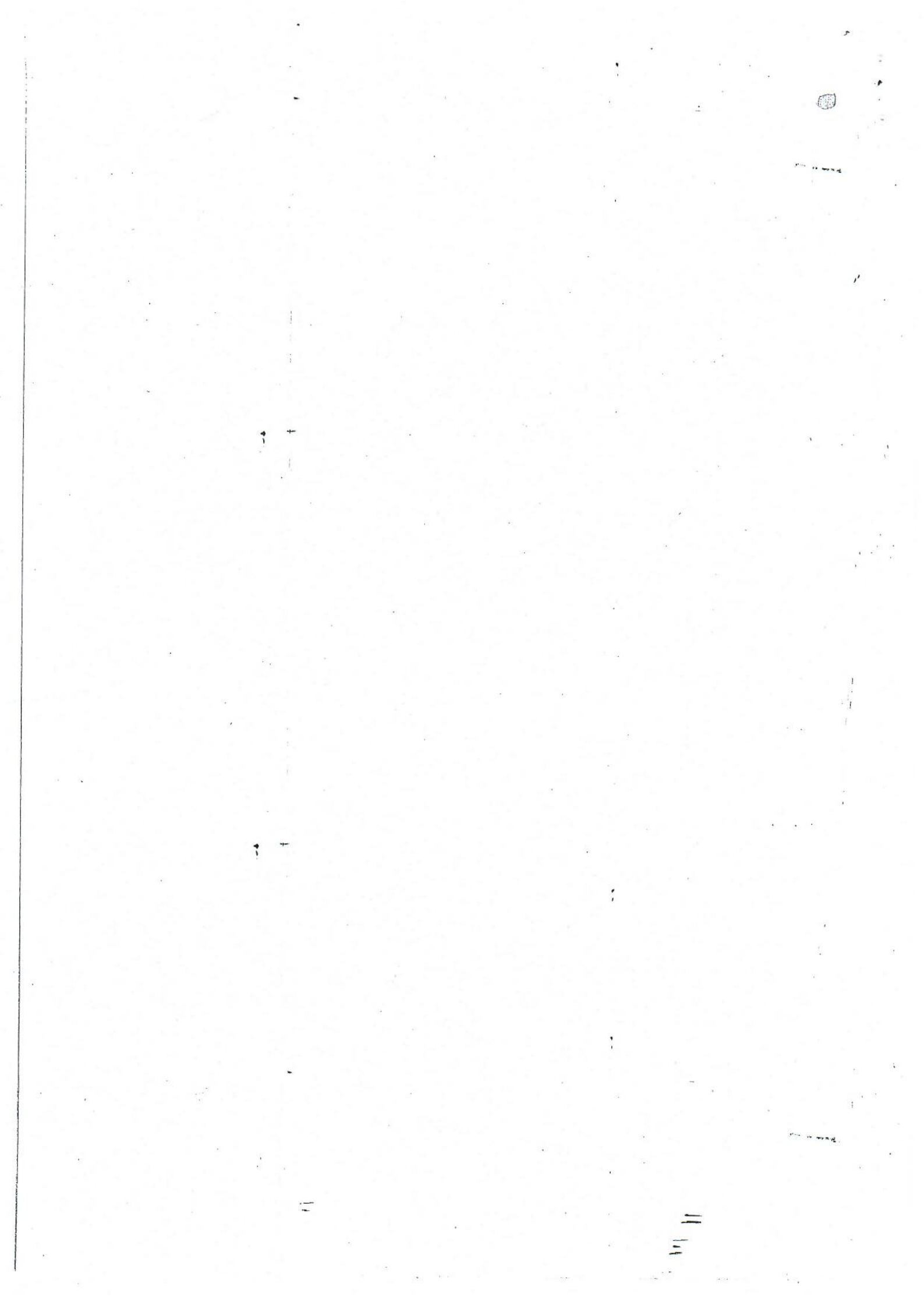
(a) to (e): The former Chairman, Coconut Development Board (CDB) was prematurely repatriated to his parent cadre due to lack of devotion to duty, misconduct and various irregularities committed by him.

The matter is being dealt with as per the extant guidelines for the purpose.

(f): No such information is available with this Department.

(g): No Sir.

7



Appendix - III

LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES  
MEMORANDUM No. 37

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 4533 dated 14.12.2016 regarding "Hostel Facilities to Poor Students."

On 14 December, 2016, Shri Jhina Hikaka, M.P., addressed an Unstarred Question No. 4533 to the Minister of Minority Affairs. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Minority Affairs within three months from the date of reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Minority Affairs vide O.M. F. No. 1-17/2016-IM(NCM) dated 16 September, 2020 have stated as under:-

"In reply to parts (c) and (d) of aforesaid Question, it was stated that the matter regarding reservation to Minority Communities is presently sub-judice in the Hon'ble Supreme Court of India. It is informed that the above matter still remains sub-judice in the Hon'ble Supreme Court of India".

4. In view of the above, the Ministry, with the approval of Minister of State for Minority Affairs, have requested the Committee to drop the above Assurance.

The Committee may consider.

DATED : 14/01/2021

NEW DELHI:



1 1

1

1

1

1

1

1

1 1

1 1

1 1 1 1

GOVERNMENT OF INDIA  
MINISTRY OF MINORITY AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION No. 4533  
TO BE ANSWERED ON 14.12.2016

**Hostel Facilities to Poor Students**

4533. SHRI JHINA HIKAKA:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the Government is planning to introduce any scheme to provide hostel facilities for poor students of minority communities in the country;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether there is any proposal with the Government to extend reservation to Minority Communities to address the problem of poverty in those communities; and
- (d) if so, the details thereof?

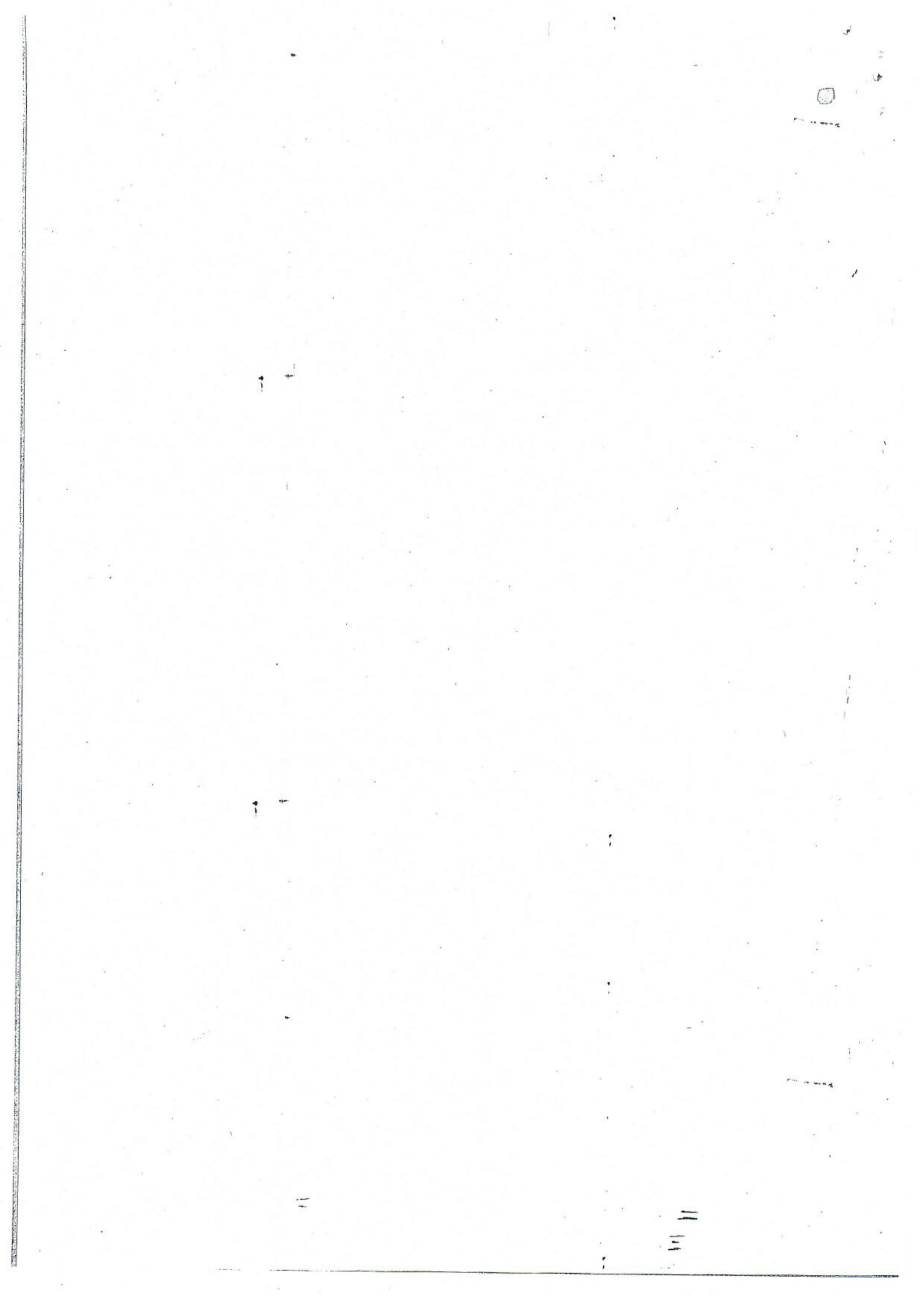
ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF  
MINORITY AFFAIRS  
(SHRI MUKHTAR ABBAS NAQVI)

(a) & (b) There is no proposal to introduce the new scheme to provide hostel facilities to poor minority students because the Ministry of Minority Affairs is already implementing a Centrally Sponsored Scheme namely Multi-sectoral Development Programme (MsDP) in identified 710 Minority Concentration Blocks, 66 Minority Concentration Towns and 13 Cluster of Villages across the country with an aim to provide socio-economic infrastructure and basic amenities for uplifting the quality of life of minorities. Creation of infrastructure for educational purpose including hostels for students is a priority programme under MsDP.

(c) & (d). The matter regarding reservation to Minority Communities is presently sub judice in the Hon'ble Supreme Court of India.

\*\*\*\*\*



**LOK SABHA SECRETARIAT**  
**COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**  
**MEMORANDUM NO. 38**

**Subject: Request for dropping of Assurance given in reply to Starred Question No. 367 dated 28.03.2017 regarding "Seeds Bill".**

\*\*\*\*

On 28<sup>th</sup> March 2017, Shri B. Vinod Kumar and Shri Y.V. Subba Reddy, M.Ps., addressed a Starred Question No. 367 to the Minister of Agriculture and Farmers Welfare. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare) within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare) *vide* O.M. No. 7-5/2020-SD-V(E-87180) dated 03.11.2020 has stated as under:-

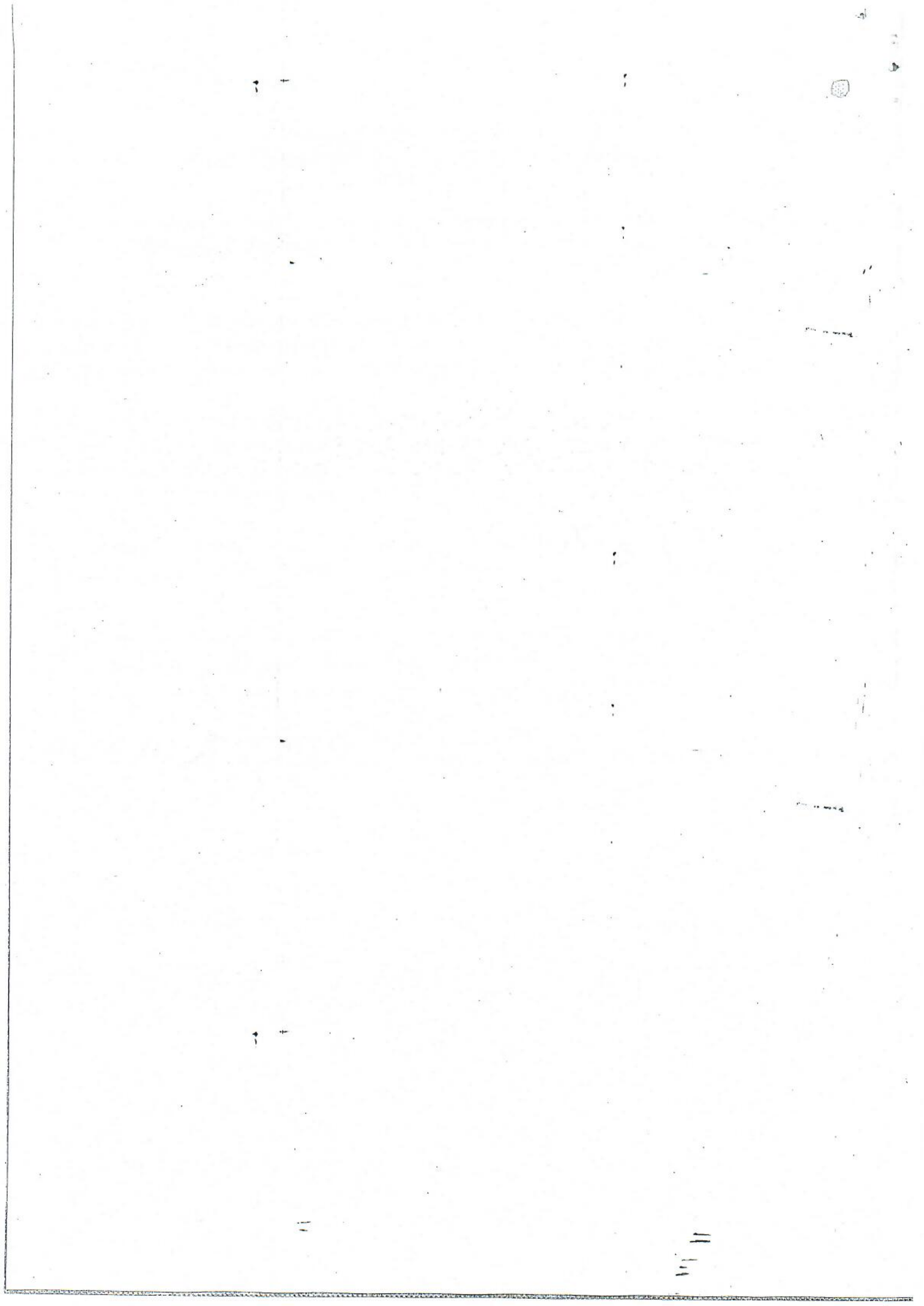
"This Department introduced the Seeds Bill, 2004 on 22<sup>nd</sup> December, 2004 in the Rajya Sabha. The Seeds Bill, 2004 is still pending with Rajya Sabha and further course of action is not under the control of this Department."

4. In view of the above, the Ministry, with the approval of the Minister of Agriculture and Farmers Welfare have requested the Committee to drop the Assurance.

The Committee may consider.

NEW DELHI:

DATED: 14/01/2021





Annexure

GOVERNMENT OF INDIA  
MINISTRY OF AGRICULTURE AND FARMERS WELFARE  
DEPARTMENT OF AGRICULTURE, COOPERATION & FARMERS WELFARE

LOK SABHA  
STARRED QUESTION NO. 367  
TO BE ANSWERED ON THE 28<sup>TH</sup> MARCH, 2017

SEEDS BILL

\*367. SHRI B. VINOD KUMAR:  
SHRI Y.V. SUBBA REDDY:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण  
½ãã"ããè  
be pleased to state:

- (a) the salient features of the Seeds Bill;
- (b) whether the said Bill has been put on hold and if so, the details thereof and the reasons therefor;
- (c) whether the Government proposes to bring in a new Seeds Bill to regulate seeds and plant material to ensure quality, increase private participation in production and distribution, liberalise imports, protect the rights of farmers and boost agricultural growth in the country; and
- (d) if so, the details along with the present status thereof?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण

(SHRI RADHA MOHAN SINGH)

(a) to (d): A statement is laid on the Table of the House.

//

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA  
STARRED QUESTION NO. 367 DUE FOR REPLY ON 28<sup>TH</sup> MARCH, 2017.**

(a) & (b): Yes, Madam, the Government had introduced the Seeds Bill, 2004 in Parliament. The salient features of the Seeds Bill, 2004 include compulsory registration of varieties, enhancement of penalties, labeling of expected performance, seed health test, protection of the rights of the farmers, compensation to the farmers in case seed crop failures, regulate import and export of seeds, ban on genetic use registration technology (terminator technology) etc.

(c) & (d): The Seeds Bill, 2004 was finalized after extensive consultations with various stakeholders including farmers organizations to regulate the quality of seeds, planting material, safeguard the interests of the farmers and to boost agricultural growth in the country. The Seeds Bill, 2004 was introduced in Rajya Sabha on 9<sup>th</sup> December, 2004 and is under consideration.

\*\*\*\*\*

LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES  
MEMORANDUM No. 41

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 570 dated 27.04.2016 regarding "New Railway Lines and Doubling of Rail Lines"

On 27 April, 2016, Shri B.V.Naik, Shri Bhairon Prasad Mishra and Shri Bhanu Pratap Singh Verma, M.Ps., addressed an Unstarred Question No. 570 to the Minister of Railways. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Railways *vide* O.M.No.2016/W-1/Genl./PQL/570 dated 06 March, 2017 had requested to drop the Assurance on the following grounds:-

"That Ministry of Railways has signed Memorandum of Understanding with Six States namely Odisha, Maharashtra, Chattisgarh, Andhra Pradesh, Telangana and Kerala for formation of Joint Venture (JV) Companies to take up Railway projects. So far, State Governments of Odisha, Maharashtra, Chattisgarh, Andhra Pradesh and Kerala have signed the Joint Venture Agreement (JVA) with Ministry of Railways (MOR). Government of Telangana has been requested to sign Joint Venture Agreement. But reply from them has not been received yet. It is mentioned that formation of Joint Venture Company (JVC) is an ongoing process subject to the consent of concerned State Government. Thus, it is not in the control of MOR unilaterally. Hence continuation of this Assurance under pending list may not be justified and accordingly be dropped from the pending list."

4. The above request for dropping of the Assurance was not acceded to by the Committee at their sitting held on 11 November 2019. The Committee accordingly presented their 2<sup>nd</sup> Report (17th Lok Sabha) on 12 March, 2020 and *inter-alia* urged upon the Ministry to take appropriate steps in right earnest with better coordination so that there is no further delay in fulfilling the Assurance.

5. However, the Ministry of Railways *vide* O.M. No. 2016/W-1/Genl./PQL/570 dated 17 August, 2020 have stated as under:-

"Formation of Joint Venture Company (JVC) needs support from concerned State Governments. The process of formation of JVC is a time consuming negotiation process and it takes a long time for Joint Venture Companies to become functional, which is not in the control of Ministry of Railways

unilaterally. State Governments of, Odisha, Haryana, Gujarat, Chhattisgarh, Kerala, Jharkhand, Maharashtra and Karnataka have incorporated JV company. Under these circumstances, it will not be feasible to set any deadline for formation of JVCs by State Governments. Hence continuation of this Assurance under pending list is not justified"

6. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Railways, have again requested the Committee to drop the Assurance.

The Committee may reconsider.

DATED:- 14/01/2021

NEW DELHI

ANNEXURE

**GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 570  
TO BE ANSWERED ON 27.04.2016**

**NEW RAILWAY LINES AND DOUBLING OF RAIL LINES**

**570. SHRI B.V. NAIK:  
SHRI BHAIRON PRASAD MISHRA:  
SHRI BHANU PRATAP SINGH VERMA:**

**Will the Minister of RAILWAYS be pleased to state:**

- (a) the details of the new rail lines and doubling of rail lines which have been announced in the rail budget, 2016-17, zone-wise and State-wise;**
- (b) the funds allocated for this purpose, zone-wise and State-wise;**
- (c) whether the Government has submitted any proposal to the State Governments or any other departments for participation in the said projects; and**
- (d) if so, the details thereof, zone-wise and State-wise?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF RAILWAYS  
(SHRI MANOJ SINHA)**

**(a) to (d): A Statement is laid on the Table of the House.**

\*\*\*\*\*

15

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF UNSTARRED QUESTION NO. 570 BY SHRI B.V. NAIK, SHRI BHAIRON PRASAD MISHRA AND SHRI BHANU PRATAP SINGH VERMA TO BE ANSWERED IN LOK SABHA ON 27.04.2016 REGARDING NEW RAILWAY LINES AND DOUBLING OF RAIL LINES**

(a) & (b): Zone-wise and State-wise break-up of New Line and Doubling projects included in Rail Budget 2016-17 is as given below:-

S. No.	Rly.*	State**	Project	Length (in km)	Outlay (in Rs. Crores)
			<b>New Line</b>		
1	CR	MAH	Indore-Manmad via Malegaon	368	0.02
2	CR	MAH	Pune-Nasik	265	0.02
3	CR	MAH	Vaibhavwadi-Kolhapur	107	0.02
4	ECoR	ODI	Jeypore-Malkangiri	1277	0.02
5	ECoR	ODI	Jeypore-Navrangpur	38	0.02
6	ECR	BIH	Vikramshila-Katareah(Pirpainthi-Naugachia)	18	0.02
7	ER	JHA	Chitra-Basukinath	37	0.02
8	ER	JHA	Godda-Pakur	80	0.02
9	NER	UP	Sahjanwa-Dohrighat	70.45	0.02
10	NER	UP	Baharalch-Sravasti-Balarampur(Tulsipur)	80	0.02
11	NFR	WB	Haldibari-International Border	3	0.02
12	NR	UP, HAR	Meerut-Panipat	104	0.02
13	NR	PUN	Rajpura-Mohali	24	0.02
14	SECR	MP	Dongargarh-Kharigarh-Kawardha-Bilaspur	270	0.02
15	SECR	MP	Dharamjaigarh-Korba	63	0.02
16	SR	TN	Morappur-Dharmapuri	36	0.02
17	WCR	MP	Indore-Jabalpur	342	0.02
18	WR	MP	Bhimnath-Dholera	28	0.02
			<b>Doubling</b>		
1	CR	MAH	Daund-Manmad	236	0.02
2	CR	MAH	Manmad-Jalgaon 3rd line	160	0.02
3	CR	MAH	Wardha-Nagpur 4th line	76	0.02
4	CR	MAH	Jalgaon-Bhusawal 4th line	24	0.02
5	ECR	BIH	Karota Patner-Mankatha-Surface triangle line	10	0.02

S. No.	Rly.*	State**	Project	Length (in km)	Outlay (in Rs. Crores)
6	ECR	BIH	Sagauli-Valmikinagar	109.7	0.02
7	ECR	BIH	Gaya-Bypass line for Manpur	2	0.02
8	ECR	BIH	Muzaffarpur-Sagauli	100.6	0.02
9	ECR	JHA	Garwa Road Rail over rail	10	0.02
10	ECR	JHA	Gomoh- Flyover down trains	15	0.02
11	NCR	UP	Jhansi-Khairar-Manickpur & Khairar-Bhimsen	411	0.02
12	NCR	DLI, UP	Yamuna Bridge-Agra Fort with major bridge on Yamuna river	2	0.02
13	NCR	UP	Iradatganj-Kunwadih-const.of flyover	20.1	0.02
14	NCR	UP	Karchana-Iradatganj-const.of flyover	19.8	0.02
15	NCR	UP	Naini-Iradatganj-const.of flyover	12	0.02
16	NCR	UP	Jeonathpur-flyover	13	0.02
17	NCR	UP	Mathura-Murhesi Rampur- flyover for avoiding surface crossing at Mathura.	11.08	0.02
18	NCR	UP	Allahabad Division - Const.of Aligarh flyover	25	0.02
19	NCR	UP	Lalitpur-Birari with flyover at Lalitpur	16	0.02
20	NER	UP	Domingarh-Gorakhpur-Gorakhpur Cantt.-Kusumhi-3rd line	21.15	0.02
21	NER	UP	Burhwal-Gonda-3rd line	61.72	0.02
22	NER	UP	Shahganj-Bhatni-Phephna-Indara,Mau-Sahaganj(excl.Indara-Mau)	150.28	0.02
23	NER	UP	Bhatni-Aunrihar with Electricfication	125	0.02
24	NER	UP	Aunrihar-Jaunpur	68	0.02
25	NFR	WB	New Maynaguri-Gumanihat DL of remaining portion	51.65	0.01
26	NR	UP	Barabanki-Akbarpur	161	0.02
27	NR	UP	Janghai-Pratapgarh-Amethi	87	0.02
28	NR	UP	Jaunpur-Tanda	94	0.02
29	NR	DLI, UP	Delhi-Shamli-Tapri incl. Saharanpur by-pass	175	0.02
30	SCR	AP	Guntakal-Guntur	443	0.02
31	SER	WB, ODI	Narayangarh-Bhadrak 3rd line	155	0.02
32	SER	WB	Damodar-Mohishila	8	0.02

S. No.	Rly.*	State**	Project	Length (in km)	Outlay (in Rs. Crores)
33	SER	ODI	Bondamunda-Rourkela 4th line	9.3	0.02
34	SR	KER	Netravati-Mangalore Central	1.5	0.02
35	SWR	KAR	Birur-Shimoga	60	0.02
36	WCR	MP	Powarkheda-Jujharpur-single line flyover in up direction	12	0.01
37	WCR	MP	Jukehi chord line at Katni	0.53	0.02
38	WR	MP	Nagda-Ujjain-DL of Gambhir Bridge	0.44	0.02
39	WR	MP	Indore-Devas-Ujjain	80	0.02

Above projects have been included in Budget 2016-17 subject to requisite approvals.

(c) & (d): Ministry of Railways has signed Memorandum of Understanding with Six states for formation of Joint Venture (JV) Companies to take up railway projects which may be mutually agreeable to railways as well as the State Government concerned. The process of formation of JV Companies has been taken up. These JV Companies will be responsible for identification of projects to be taken up.

\*\*\*\*\*

\* CR-Central Railway  
ER-Eastern Railway  
ECR-East Central Railway  
ECoR-East Coast Railway  
NR-Northern Railway  
NCR-North Central Railway  
NER-North Eastern Railway  
NFR-Northeast Frontier Railway

NWR-North Western Railway  
SR-Southern Railway  
SCR-South Central Railway  
SER-South Eastern Railway  
SECR-Southeast Central Railway  
SWR-South Western Railway  
WR-Western Railway  
WCR-West Central Railway

\*\* MAH- Maharashtra  
BIH- Bihar  
JHA- Jharkhand  
UP- Uttar Pradesh  
DLI- Delhi  
HAR- Haryana  
RAJ- Rajasthan  
PUN- Punjab

AP- Andhra Pradesh  
CHH- Chhattisgarh  
ODI- Odisha  
TN- Tamil Nadu  
KAR- Karnataka  
GUJ- Gujarat  
MP- Madhya Pradesh  
WB- West Bengal

ASS- Assam  
UTRA- Uttarakhand  
TEL- Telangana  
KER- Kerala



Appendix VI

**LOK SABHA SECRETARIAT**  
**COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**  
**MEMORANDUM No. 47**

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3528 dated 15.12.2014 regarding "Contract of IRCTC with Travel Agency".

On 15 December, 2014, Shri Adhir Ranjan Chowdhury, M.P., addressed an Unstarred Question No. 3528 to the Minister of Railways. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the Assurance is yet to be implemented.

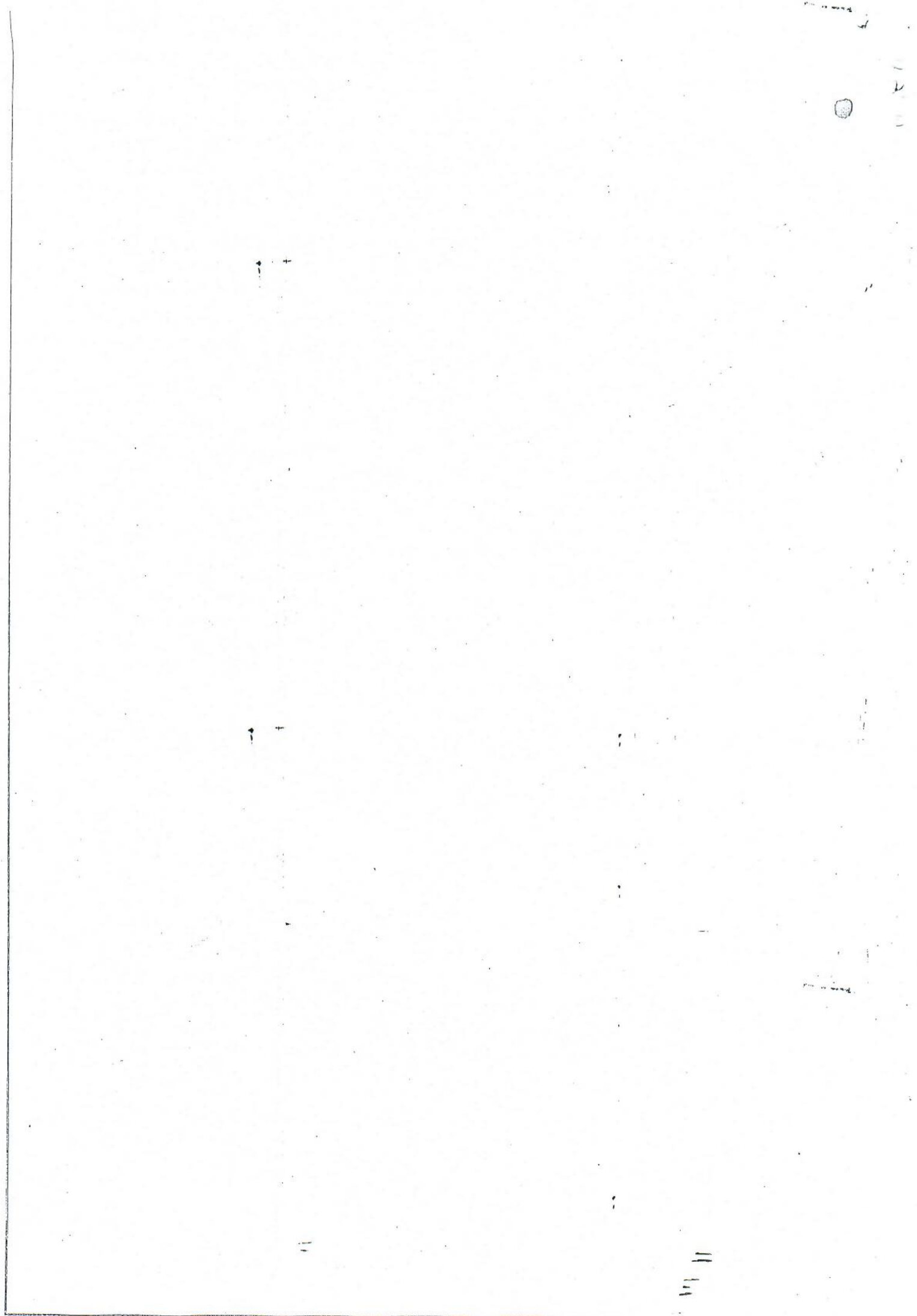
3. In this regard, the Ministry of Railways *vide* its O.M.No.2014/Tourism/100/28 dated 09 December, 2020 have stated as under:-

"The mention of Central Bureau of Investigation (CBI) was perhaps not relevant. M/s Saradha Tours and Travels, was not a Tourist Train Operator but a domestic sales agent who did not require five years experience. CBI has not contacted Indian Railway Catering and Tourism Corporation Ltd (IRCTC) in the last five years. CBI now on 03.09.2020, have informed that a chargesheet was filed by them in this case on 22.10.2014 and the investigation is continuing at present. The matter still being under CBI investigation is further likely to be pending for an indefinite period."

4. In view of the above, the Ministry, with the approval of the Minister of Railways has requested the Committee to drop the Assurance.

The Committee may consider.

DATED:- 14/01/2021  
NEW DELHI



UNSTARRED QUESTION NO.3528  
TO BE ANSWERED ON 15.12.2014

**CONTRACT OF IRCTC WITH TRAVEL AGENCY**

**3528. SHRI ADHIR RANJAN CHOWDHURY:**

Will the Minister of RAILWAYS (रेल मंत्री) be pleased to state:

- (a) whether it is a fact that IRCTC had entered into a contract with Saradha Tours and Travels for operating tourist services in the package tour of South India under Bharat Teertha Scheme;
- (b) if so, the reasons for awarding the contract to Saradha Tours and Travels without floating a tender; and
- (c) whether Saradha Tours had the required five years experience to get the contract and if so, the details thereof?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF RAILWAYS**

(रेल मंत्रालय में राज्य मंत्री)

(SHRI MANOJ SINHA)

(a) to (c): Indian Railway Catering and Tourism Corporation (IRCTC) had not entered into any contract with M/s Saradha Tours and Travels for operating tourist services in the package tour of South India under Bharat Tirth Scheme. However, it had appointed M/s Saradha Tours and Travels as Domestic Sales Agent to sell various tourism products on commission basis. This issue is under enquiry of Central Bureau of Investigation.



1

1

11

MINUTES

## COMMITTEE ON GOVERNMENT ASSURANCES

(2020-2021)

(SEVENTEENTH LOK SABHA)

THIRD SITTING

(19.01.2021)

The Committee sat from 1500 hours to 1630 hours in Committee Room 'D', Parliament House Annexe, New Delhi.

## PRESENT

Shri Rajendra Agrawal - Chairperson

## MEMBERS

2. Shri Nihal Chand Chauhan
3. Shri Ramesh Chander Kaushik
4. Shri Kaushalendra Kumar
5. Shri Santosh Pandey
6. Shri Pashupati Kumar Paras
7. Shri M.K. Raghavan

## SECRETARIAT

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S.L. Singh - Deputy Secretary

## WITNESSES

XXXXXX

XXXXXX

XXXXXX

XXXXXX

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them that the sitting has been convened to (i) consider and

adopt 08 draft Reports; (ii) consider 20 Memoranda containing requests received from various Ministries/Departments for dropping of 23 pending Assurances; and (iii) take oral evidence of the representatives of the Ministry of Railways regarding pending Assurances.

2.       XXXXXX                   XXXXXX                   XXXXXX                   XXXXXX

3.       Thereafter, the Committee took up the said 20 Memoranda (Memorandum Nos. 28 to 47) containing 23 Assurances for consideration for dropping or otherwise of the relevant Assurances. After considering a few Memoranda, the Committee authorized the Hon'ble Chairperson to decide the Memoranda. The Chairperson subsequently decided to drop 05 Assurances as per details given in Annexure-I and to pursue the remaining 18 Assurances as per details given in Annexure-II\* for implementation by the Ministries/Departments concerned.

4.       XXXXXX                   XXXXXX                   XXXXXX                   XXXXXX  
5.       XXXXXX                   XXXXXX                   XXXXXX                   XXXXXX  
6.       XXXXXX                   XXXXXX                   XXXXXX                   XXXXXX  
7.       XXXXXX                   XXXXXX                   XXXXXX                   XXXXXX  
8.       XXXXXX                   XXXXXX                   XXXXXX                   XXXXXX  
9.       XXXXXX                   XXXXXX                   XXXXXX                   XXXXXX  
10.      XXXXXX                   XXXXXX                   XXXXXX                   XXXXXX

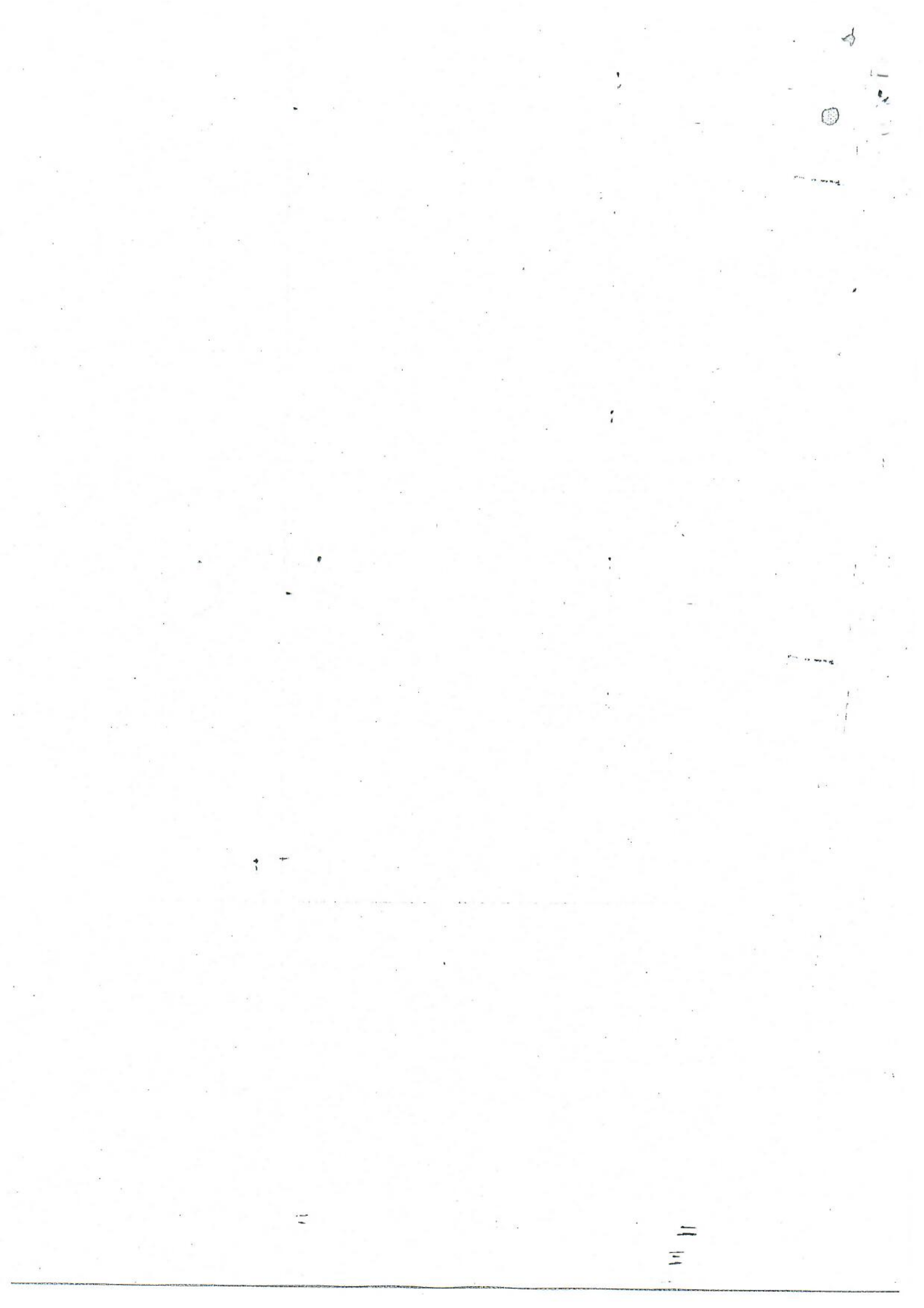
*The Committee then adjourned.*

**\* Not related to this Report.**

## Annexure-I

Statement showing Assurances dropped by the Committee on Government Assurances (2020-2021) at their sitting held on 19.01.2021.

Sl. No.	Memo No.	Question/Discussion References	Ministry/Deptt.	Brief Subject
1.	28	USQ No. 2498 dated 09.07.2019	Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare)	Corruption in Coconut Development Board
2.	37	USQ No. 4533 dated 14.12.2016	Minority Affairs	Hostel Facilities to Poor Students
3.	38	SQ No. 367 dated 28.03.2017	Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare)	Seeds Bill
4.	41	USQ No. 570 dated 27.04.2016	Railways	New Railway Lines and Doubling of Rail Lines
5.	47	USQ No. 3528 dated 15.12.2014	Railways	Contract of IRCTC with Travel Agency





**MINUTES**  
**COMMITTEE ON GOVERNMENT ASSURANCES**  
**(2020-2021)**  
**(SEVENTEENTH LOK SABHA)**  
**EIGHTH SITTING**  
**(29.07.2021)**

The Committee sat from 1500 hours to 1545 hours in Chairperson's Chamber, Room No. 216, Block-B, Extension to Parliament House Annexe, New Delhi.

**PRESENT**

**Shri Rajendra Agrawal - Chairperson**

**Members**

2. Shri Nihal Chand Chauhan
3. Shri Nalin Kumar Kateel
4. Shri Ramesh Chander Kaushik
5. Shri Santosh Pandey
6. Shri Chandra Sekhar Sahu
7. Dr. Bharatiben Dhirubhai Shiyal

**Secretariat**

- |                               |                    |
|-------------------------------|--------------------|
| 1. Shri Pawan Kumar           | - Joint Secretary  |
| 2. Shri Lovekesh Kumar Sharma | - Director         |
| 3. Shri S.L. Singh            | - Deputy Secretary |



At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee considered and adopted the following Three (03) draft Reports without any amendments:-

- (i) Draft Forty-Fifth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Railways';
- (ii) Draft Forty-Sixth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'; and
- (iii) Draft Forty-Seventh Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';

2. The Committee also authorized the Chairperson to present the Reports during the ongoing Session.

XXXXX	XXXXX	XXXXX	XXXXX	XXXXX	XXXXX
XXXXX	XXXXX	XXXXX	XXXXX	XXXXX	XXXXX
XXXXX	XXXXX	XXXXX	XXXXX	XXXXX	XXXXX

*The Committee then adjourned.*

